

(e) the steps proposed to be taken to make all the hospitals equipped with the handle burn patients in the hospitals?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) The Central Government hospitals namely, Dr. R.M.L. Hospital and Safdarjung Hospital are adequately equipped to manage burn patients. However, there is no burns unit in LHMC/AIIMS. LNJP & GTB hospitals under the control of Govt. of NCT of Delhi have Burns Wards.

(b) The number of burn patients admitted is as follows:

	Period	Number of Patients
Dr. RML Hospital	July, 1997 to June, 1998	258
S.J. Hospital:	1997	3125
INJP Hospital	]	1436
GTB Hospital		

(c) to (e) No burn patient was refused admission in the burn ward of S.J. Hospital/Dr. R.M.L. Hospital. Govt. of NCT of Delhi have informed that all Burn patients are being admitted as per the availability of bes. AIIMS does not have an exclusive burns unit which can cater to a large number of patients. All such patients reporting to AIIMS casualty are referred to Safdarjung Hospital after being given first-aid and after stabilization. The Government of Delhi proposes to open thirty bedded ward and ten bedded ward for plastic surgery in Deen Dayal Upadhyay Hospital.

#### **Agreement between IOC and Reliance Petroleum Ltd.**

1452. SHRI V.V. RAGHAVAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a marketing agreement has been made between Indian Oil Corporation and Reliance Petroleum Ltd.; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH

KUMAR GANGWAR): (a) and (b) Subject to Government approval, IOC has a proposal to enter into a marketing agreement with Reliance Petroleum Ltd. and with Essar Oil Limited for five controlled products viz. LPG, MS, HSD, SKO and ATF.

[Translation]

#### **Special Quota of LPG**

1453. SHRI SUSHIL KUMAR SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some dealers of LPG in Bihar were given special quota of LPG during the last three years; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) yes, Sir. Public Sector Oil Companies have released 1300 LPG connections under special quota to some of the distributors in the State of Bihar during the last three years. These connections have been released either based on the recommendations received from various VIPs/VVIPs or under motivation scheme recommended by the Sudha Joshi Committee to encourage distributors render exemplary customers service to the customers.

#### **ISI Agency of Pakistan**

1454. SHRI PANKAJ CHOUDHRY:  
SHRI ANAND RATNA MAURYA:  
SHRI RAMPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan Intelligence Agency, ISI has infiltrated its personnel in various disguise for causing bloodshed in Jammu;

(b) if so, the details thereof;

(c) whether the Government have conducted any inquiry in this regard;

(d) if so, the outcome of the inquiry; and

(e) the steps taken to check such infiltration?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Yes, Sir. Pak ISI is adopting every possible means to infiltrate maximum foreign militants/mercenaries into J&K, including Jammu. Infiltration is proved by the fact that 1633 militants have been killed at the LOC since 1990, and from the statements given by the arrested militants.

(e) The Government have adopted a multipronged approach to tackle infiltration on the border which includes inter-alia strengthening the border management, gearing up intelligence machinery, improved interaction with border population, setting up of outposts of security forces, constituting Village Defence Committees, modernisation and upgradation of police and security forces with advanced/sophisticated weapons and communication systems etc.

[English]

#### Power Generation Project

1455. SHRI P.S. GADHAVI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present status of the Power Generation Project of Gujarat Refinery;

(b) whether there are some bottlenecks in this project;

(c) if so, the details thereof;

(d) whether any assistance is being obtained from foreign companies or private agencies for this project; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Stage I approval for setting petroleum residue based 500 MW power project at Savli near Baroda has been accorded to IOC in November, 1998.

(d) and (e) IOC has proposed to select M/s. Destec Energy, INC, USA as a joint venture partner for the project.

#### Marketing of Maximum Retail Price

1456. SHRI N.K. PREMCHANDRAN: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether most of the manufacturers mark exorbitant rates on their products;

(b) if so, the reasons therefor;

(c) whether the Government propose to constitute any committee in this regard;

(d) if so, the details thereof;

(e) the extent to which the said committee is likely to check the exploitation of consumers; and

(f) the steps proposed to be taken by the Government to ensure and the protection and the interest of the consumers in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) and (b) The Standards of Weights & Measures (Packaged Commodities) Rules, 1977 require that the retail sale price of commodity sold in package form be printed thereon in the following format:—

"Maximum or Max. Retail price.....inclusive of all taxes or in the form MRP Rs..... inclusive of all taxes."

MRP is the maximum price at which the product can be sold. The actual sale price could be less than MRP due to various factors.

However, regulation of price of pre-packed commodities is outside the scope of the said Rules.

(c) to (e) No Sir.

(f) To protect the interest of consumers the enforcement agencies are conducting surprise inspections and checks at retail outlets to detect cases of charging of more than the MRP declared on the packages. prosecution cases are initiated against defaulters detected under the provisions of Standards of Weights and Measures Act and Standards of Weights and Measures (Packaged Commodities) Rules, 1977. In addition, under the Consumer Protection Act, 1986, a consumer can make complaint in any consumer court set up under the Act for charging price in excess of the price printed on the package.

[Translation]

#### Crude Pipeline Contract between IOC and SAIL

1457. PROF. RITA VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: